

RATIFIED MINUTES OF MEETING No.24/16 OF NORMS COMMITTEE-I (DES-I SECTION) HELD ON 01.03.2016

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.
- (iii) **It may also be noted that Shri Parveen Sharma, DDG has since been transferred from DGFT to Department of Commerce. Hence all applications/representations/reply to the Deficiency letters etc. may be sent to Shri Darshan Singh, Additional DGFT and Chairman, NC-I or to Shri Haradhan Das, FTDO, DES-I Section. Their email addresses are: darshan.singh@nic.in & haradhan.das@nic.in/nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email only.**

The meeting No. 24/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 was held on 01.03.2016 under the Chairmanship of Sh. Darshan Singh, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2015-2020 / Handbook of Procedure Volume. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Department
1.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
2.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
3.	Shri O.P. Sharma, Joint Industrial Adviser	223	23071442	DCPC
3.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

1 -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:-

1	Case No.:2/20/80-ALC2/2013	Party Name: L&T - MHI TURBINE GENERATORS PVT.LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00390/AM14/	RLA File :03/95/040/00511/AM14/	Lic.No/Date:0310753783 15.10.2013	Defer Date:12.04.2016
Decision: The committee noted that the firm's reply dated 11.02.2016 has been sent to DHI for on				

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce

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Directorate General of Foreign Trade
Department of Commerce

19.02.2016 for examination and comments. Case is deferred to 12.04.2016.

Case No.:36/25/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00560/AM14/	RLA File :07/24/040/00339/AM14/	Lic.No/Date:0710101249 13.01.2014	Defer Date:12.04.2016
Decision: The committee noted that the firm's reply dated 27.08.2015 has been sent to MSME again on 01.02.2016 for examination and comments. Case is deferred to 12.04.2016.			

Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply dated 16.03.2015 sent to DEIT on 23.03.2015 followed by reminders on 24.06.2015; 20.07.2015, 11.09.2015 and last reminder on 28.12.2015 for comments. Case is deferred to 12.04.2016.			

Case No.:18/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00542/AM14/	RLA File :05/23/040/00451/AM14/	Lic.No/Date:0510378995 11.02.2014	Defer Date:12.04.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.			
The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 12.04.2016.			

Case No.:27/25/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510378994	Defer

:01/80/050/00551/AM14/	:05/23/040/00455/AM14/	11.02.2014	Date:12.04.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 12.04.2016.			

Case No.:46/3/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00057/AM15/	RLA File :05/23/040/00457/AM14/	Lic.No/Date:0510380277 26.02.2014	Defer Date:12.04.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 12.04.2016.			

Case No.:4/3/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
HQ File	RLA File	Lic.No/Date:0510380488	Defer

24/04/2016
HARADHAN DAS
Foreign Trade Development Officer,
Directorate General of Foreign Trade
Department of Commerce,
Udyog Bhawan, New Delhi

:01/80/050/00015/AM15/	:05/24/040/00454/AM14/	27.02.2014	Date:12.04.2016
Decision: The Committee noted that application of the firm has been sent to C&PC on 16.04.2014 followed by reminders dated 03.06.2014, 08.10.2014, 12.11.2014, 27.01.2015 and 27.03.2015 for comments which is still awaited. Reminder to C&PC has been issued on 18.05.2015 and DO letter from Chairman to Joint Secretary; C&PC has been issued on 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.			

Case No.: 34/5/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00119/AM15/	RLA File :03/95/040/00894/AM14/	Lic.No/Date:0310773184 06.03.2014	Defer Date:12.04.2016
Decision: The committee noted that firm's reply dated 16.12.2014 has been sent to DEIT on 06.01.2015 for comments. Reminder to DIT through E-mail has been issued on 29.04.2015 followed by reminders on 30.07.2015, 07.10.2015, 06.11.2015 and last reminder 28.12.2015 to expedite comments. Case is deferred to 12.04.2016.			

Case No.: 71/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00082/AM15/	RLA File :04/24/040/00284/AM14/	Lic.No/Date:0410156176 12.03.2014	Defer Date:12.04.2016
Decision: The committee noted that the firm's representatives S/Shri Piyush Goyal, Vice President, Abhishek Bhatt, Senior Manager and Ravi Gupta, Manager had attended the personal hearing on 01.03.2016 and explained their import/export items and decided to ask the firm to submit post hearing submissions to the Norms Committee for consideration of the case. Case is deferred to 12.04.2016.			

Case No.: 72/3/80-ALC2/2014	Party Name: AEROTO BOLDROCCHI INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00083/AM15/	RLA File :04/24/040/00289/AM14/	Lic.No/Date:0410156209 13.03.2014	Defer Date:12.04.2016
Decision: The committee noted that the firm's representatives S/Shri Piyush Goyal, Vice President, Abhishek Bhatt, Senior Manager and Ravi Gupta, Manager had attended the personal hearing on 01.03.2016 and explained their import/export items and decided to ask the firm to submit post hearing submissions to the Norms Committee for consideration of the case. Case is deferred to 12.04.2016.			

Case No.: 68/12/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
HQ File :01/80/050/00317/AM15/	RLA File :03/95/040/00050/AM15/	Lic.No/Date:0310781682 15.05.2014	
Decision: The committee decided to ratify the norms based upon the DEIT U.O. No. 17(23)/2014-IPHW dated 22.2.2016 (Copy to be sent to firm and RA). RA may take further necessary action accordingly.			

12	Case No.:15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Rejected
	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014	
Decision: The Committee noted that the firm has not furnished complete reply to the reminder sent to them on 28.12.2015 followed by final reminder sent to them on 08.02.2016 through email to furnish complete reply including Export and import weight immediately and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.				

13	Case No.:34/12/80- ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00283/AM15/	RLA File :05/23/040/00160/AM15/	Lic.No/Date:0510390051 31.07.2014	Defer Date:12.04.2016
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue.				
The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply.				
Case is deferred to 12.04.2016.				

14	Case No.:21/24/80- ALC2/2014	Party Name: THERMAX BABCOCK & WILCOX ENERGY SOLUTIONS PVT. LTD	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00566/AM15/	RLA File :31/83/040/00168/AM15/	Lic.No/Date:3110065036 10.11.2014	Defer Date:12.04.2016
Decision: The committee noted that the firm's reply dated 19.11.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 12.04.2016.				

15	Case No.:3/24/80-ALC2/2015	Party Name: BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510391917	Defer


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:01/80/050/00440/AM16/	:05/23/040/00346/AM15/	11.11.2014	Date:12.04.2016
Decision: The committee noted that hard copy of the firm's application has not been received and decided to remind the firm and RA to forward hard copy of the application for consideration of the case. Case is deferred to 12.04.2016.			

16	Case No.:4/21/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00480/AM15/	RLA File :07/24/040/00297/AM15/	Lic.No/Date:0710107058 26.11.2014	Defer Date:12.04.2016
Decision: The committee noted that the firm's application has been sent to MSME on 18.12.2016 for comments. Case is deferred to 12.04.2016.				

17	Case No.:3/21/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00479/AM15/	RLA File :05/23/040/00392/AM15/	Lic.No/Date:0510392239 02.12.2014	Defer Date:12.04.2016
Decision: The committee noted that the firm's reply dated 21.09.2015 has been sent to DHI on 27.11.2015 for comments. Case is deferred to 12.04.2016.				

18	Case No.:40/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00585/AM15/	RLA File :05/24/040/00393/AM15/	Lic.No/Date:0510392393 12.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

19	Case No.:41/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00586/AM15/	RLA File :05/24/040/00394/AM15/	Lic.No/Date:0510392394 12.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

20	Case No.:42/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00587/AM15/	RLA File :05/24/040/00407/AM15/	Lic.No/Date:0510392395 12.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

21	Case No.:52/24/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00597/AM15/	RLA File :05/24/040/00414/AM15/	Lic.No/Date:0510392401 12.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply dated 13.01.2016 has been sent to C&PC on 201.01.2016 for examination and comments. Case is deferred to 12.04.2016.				

22	Case No.:43/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00043/AM16/	RLA File :56/24/040/00051/AM15/	Lic.No/Date:5610004495 16.12.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/18/2016-TSW/22 dated 01.03.2016 as under:-				
1. Net weights of 75.9 MT, 90.37 MT, 105.67 MT & 119.8 MT, may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. 3. Quantity of import item at Sl. No. 1 may be allowed as 10166.2 Kgs. inclusive of 5 % wastage. 4. Quantity of import item at Sl. No. 2 may be allowed as 1416 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. 5. Quantities of import item at Sl. No. 3 & 4 may be allowed as 275100 Kgs. & 49875 Kgs. respectively as per SION C-1519. 6. Quantity of import item at Sl. No. 5 may be allowed as 46090 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. 7. Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 24600 Meters on net to net basis in line with earlier cases. 8. Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 6000 Nos. each on net to net basis with accountability clause. 9. Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.				
RA may take further necessary action accordingly.				

23	Case No.:37/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00582/AM15/	RLA File :05/24/040/00426/AM15/	Lic.No/Date:0510392490 19.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

24	Case No.:38/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0510392526	Defer

11/20/2015
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Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

:01/80/050/00583/AM15/	:05/24/040/00440/AM15/	19.12.2014	Date:12.04.2016
Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.			

25	Case No.:39/27/80-ALC2/2014	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00664/AM15/	RLA File :03/94/040/00707/AM15/	Lic.No/Date:0310792198 19.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm was asked to request the RA for amendment of export product as per supply made by them to the project authority and after making suitable amendment in the AA Norms Committee may be approached for fixation of norms vide letter dated 03.02.2016. Case is deferred to 12.04.2016.				

26	Case No.:43/24/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00588/AM15/	RLA File :05/24/040/00447/AM15/	Lic.No/Date:0510392573 24.12.2014	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

27	Case No.:44/3/80-ALC2/2015	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00044/AM16/	RLA File :56/24/040/00052/AM15/	Lic.No/Date:5610004504 24.12.2014	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/18/2016-TSW/27 dated 01.03.2016 as under:-				
- Net weights of 75.9 MT, 90.37 MT, 105.67 MT & 119.8 MT, may be specified with the quantities of export products at Sl. No. 1, 2, 3 & 4 respectively. - Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 5. - Quantity of import item at Sl. No. 1 may be allowed as 10166.2 Kgs. inclusive of 5 % wastage. - Quantity of import item at Sl. No. 2 may be allowed as 1416 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. - Quantities of import item at Sl. No. 3 & 4 may be allowed as 275100 Kgs. & 49875 Kgs. respectively as per SION C-1519. - Quantity of import item at Sl. No. 5 may be allowed as 46090 Kgs. inclusive of 20 % wastage after 20 % recovery from scrap. - Description of import item at Sl. No. 6 may be corrected as "Rubber Cable 4Cx2.5 Sq.mm" and its quantity may be allowed as 24600 Meters on net to net basis in line with earlier cases. - Import items at Sl. Nos. 7 to 12, 14 & 15 may be allowed as applied for i.e. 6000 Nos. each on net to net basis with accountability clause. - Quantity of import item at Sl. No. 13 may be allowed on net to net basis as claimed by the firm.				
RA may take further necessary action accordingly.				

28	Case No.: 39/24/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date: 24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00584/AM15/	RLA File :05/24/040/00456/AM15/	Lic.No/Date: 0510392621 30.12.2014	Defer Date: 12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

29	Case No.: 4/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date: 24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00549/AM15/	RLA File :53/24/040/00014/AM15/	Lic.No/Date: 5310018469 06.01.2015	Defer Date: 12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

30	Case No.: 12/27/80-ALC2/2014	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date: 24/80-ALC2/2015 01.03.2016	Status: Rejected
	HQ File :01/80/050/00637/AM15/	RLA File :09/24/040/00542/AM15/	Lic.No/Date: 0910061508 08.01.2015	
Decision: The Committee decided to reject the case based on the recommendation of DHI vide UO No.3 (91)/15-TSW (B) dated 27.01.2016 (copy to be sent to the firm & RA). RA may take further necessary action accordingly.				

31	Case No.: 3/24/80-ALC2/2014	Party Name: TERUMO PENPOL LIMITED	Meet No/Date: 24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00548/AM15/	RLA File :53/24/040/00013/AM15/	Lic.No/Date: 5310018470 14.01.2015	Defer Date: 12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

32	Case No.: 75/27/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date: 24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00700/AM15/	RLA File :05/24/040/00487/AM15/	Lic.No/Date: 0510392875 15.01.2015	Defer Date: 12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

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33	Case No.:11/9/80-ALC2/2015	Party Name: STYL RITE OPTICAL INDUSTRIES	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00196/AM16/	RLA File :03/95/040/00752/AM15/	Lic.No/Date:0310792991 16.01.2015	
	Decision: The Committee decided to ratify the norms based on the recommendation of C&PC vide OM No.46011/104/2015-PC-II dated 30.09.2015 and 24.02.2016 (copies to be sent to the firm and RA). RA may take further necessary action accordingly.			

34	Case No.:40/27/80-ALC2/2014	Party Name: GALA PRECISION TECHNOLOGY PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00665/AM15/	RLA File :03/94/040/00972/AM15/	Lic.No/Date:0310793108 20.01.2015	
	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/18/2016-TSW/34 dated 01.03.2016 as under:- 1. Word "Relevant" may be prefixed with the description of import items at Sl. No. 1, 2 & 3. 2. Quantity of import item at Sl. No. 1 may be allowed as applied for i.e. 46487.45 Kgs. as 1.62 Kg/ Kg. content in the export products at Sl. No.1. 3. Quantity of import item at Sl. No. 2 may be allowed as applied for i.e. 4498.74 Kgs. as 1.62 Kg/ Kg. content in the export products at Sl. No. 2. 4. Quantity of import item at Sl. No. 3 may be allowed as 17497 Kgs. as 1.55 Kg/ Kg. content in the export products at Sl. No. 3 after taking 1/3 rd recovery from scrap. RA may take further necessary action accordingly.			

35	Case No.:9/27/80-ALC2/2014	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00634/AM15/	RLA File :17/24/040/00180/AM15/	Lic.No/Date:1710006043 30.01.2015	Defer Date:12.04.2016
	Decision: The committee noted that firm's application has been sent to MSME on 23.04.2015 followed by reminder on 31.7.2015, 26.08.2015 and 28.12.2015 to expedite comments. It is informed by MSME that the case pertains to C&PC and accordingly NC decided to send copy of the application to C&PC for examination and comments. Case is deferred to 12.04.2016.			

36	Case No.:7/27/80-ALC2/2014	Party Name: BANGALORE VALVES PVT. LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00632/AM15/	RLA File :07/24/040/00385/AM15/	Lic.No/Date:0710107542 02.02.2015	Defer Date:12.04.2016
	Decision: The Committee noted that the firm's reply dated 04.01.2016 and additional information dated 13.01.2016 has been sent to DHI on 11.01.2016 and 14.01.2016 respectively for examination and comments. Case is deferred to 12.04.2016.			

37	Case No.:7/3/80-ALC2/2015	Party Name: FENIX PROCESS TECHNOLOGIES PVT.LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File	RLA File	Lic.No/Date:3110065242	Defer

:01/80/050/00007/AM16/	:31/83/040/00236/AM15/	02.02.2015	Date:12.04.2016
Decision: The committee noted that the firm has not furnished complete reply to the deficiency raised by DIPP in their application and sent to them on 01.02.2016 and decided to send final reminder to the firm to expedite reply failing which the case will be rejected without further notice and with the direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 12.04.2016.			

Case No.:39/3/80-ALC2/2015	Party Name: THERMAX LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
HQ File :01/80/050/00039/AM16/	RLA File :31/83/040/00232/AM15/	Lic.No/Date:3110065257 05.02.2015	
38	Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/18/2016-TSW/38 dated 01.03.2016 as under:- 1. Net empty weight of 124.257 MT may be specifies with the quantity of export item. 2. Word "Relevant" may be prefixed with the descriptions of import items at Sl. No. 1 to 12. 3. Quantities of import items from Sl. No. 1 to 12 may be allowed as 1.02 Kgs./Kg. content in export item. RA may take further necessary action accordingly.		

Case No.:62/3/80-ALC2/2015	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00062/AM16/	RLA File :03/95/040/00743/AM15/	Lic.No/Date:0310793788 11.02.2015	Defer Date:12.04.2016
39	Decision: The committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 03.02.2016 and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 12.04.2016.		

Case No.:58/27/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00683/AM15/	RLA File :05/24/040/00536/AM15/	Lic.No/Date:0510393179 12.02.2015	Defer Date:12.04.2016
40	Decision: The Committee noted that the firm's reply has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.		

Case No.:72/27/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Rejected
HQ File :01/80/050/00697/AM15/	RLA File :05/24/040/00547/AM15/	Lic.No/Date:0510393194 13.02.2015	
41	Decision: The Committee noted that the firm has not replied to the deficiency (raised by DHI) letter sent to them on 28.12.2015 followed by final reminder on 03.02.2016 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take further necessary action accordingly.		


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Case No.:66/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00691/AM15/	RLA File :05/23/040/00518/AM15/	Lic.No/Date:0510393197 16.02.2015	Defer Date:12.04.2016
42 Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 12.04.2016.			

Case No.:52/3/80-ALC2/2015	Party Name: ANACON PROCESS CONTROL PVT. LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00052/AM16/	RLA File :03/94/040/00960/AM15/	Lic.No/Date:0310793978 19.02.2015	Defer Date:12.04.2016
43 Decision: The committee noted that the firm's reply dated 07.01.2016 has been sent to DEIT on 12.01.2016 for examination and comments. Case is deferred to 12.04.2016.			

Case No.:16/27/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00641/AM15/	RLA File :04/24/040/00293/AM15/	Lic.No/Date:0410160192 24.02.2015	Defer Date:12.04.2016
44 Decision: The committee deliberated on the comments provided by the C&PC vide OM No.46011/79/2010-PC-II dated 24.08.2015. NC is of the view that 10% wastage is on the higher side. Therefore, C&PC is requested to reconsider their recommendation (Copy of the comments returned to C&PC). NC decided to remind C&PC to expedite reply. Case is deferred to 12.04.2016.			

Case No.:17/27/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00642/AM15/	RLA File :07/24/040/00422/AM15/	Lic.No/Date:0710107705 25.02.2015	Defer Date:12.04.2016
45 Decision: The committee noted that the firm's reply dated 12.02.2016 has been sent to MSME on 18.02.2016 for examination and comments. Case is deferred to 12.04.2016.			

Case No.:68/27/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00693/AM15/	RLA File :05/23/040/00543/AM15/	Lic.No/Date:0510393425 02.03.2015	Defer Date:12.04.2016
46			
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 12.04.2016.			

Case No.:14/3/80-ALC2/2015	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
HQ File :01/80/050/00014/AM16/	RLA File :05/23/040/00557/AM15/	Lic.No/Date:0510393507 11.03.2015	Defer Date:12.04.2016
47			
Decision: The committee noted that the unit has submitted representations in various Advance Authorizations where the unit has been requested and reminded earlier to furnish essentiality certificate issued by the Directorate General of Hydrocarbons. The committee also noted that in these representations, the unit has sought to grant waiver for submission of DGHC certificates in respect of certain AAs. The committee noted that on the issue of essentiality certificate, DES I Section vide note dated 04.03.2013 had taken up this matter with the Policy VI Section of the DGFT for seeking their comments and clarification. It was also noted that Policy VI Section had further taken up this matter with the TRU Section of the Department of Revenue vide their note dated 28.02.2014. The TRU Section vide their OM No. 354/148/2013-TRU dated 28.02.2014 offered comments/clarifications on this issue. The committee decided that since Policy VI Section had earlier taken up this matter with the TRU Section, the matter was again referred to Policy VI Section for taking up the matter with the TRU Section, Department of Revenue again bringing to their notice the request made by the unit for granting waiver for submission of DGHC certificates and reminder to PC-VI Section was also issued on 19.10.2015 to expedite reply. Case is deferred to 12.04.2016.			

48	Case No.:13/3/80-ALC2/2015	Party Name: INDIA AUTOMOTIVES	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
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24/11/2015
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HQ File :01/80/050/00013/AM16/	RLA File :05/23/040/00571/AM15/	Lic.No/Date:0510393605 17.03.2015	Defer Date:12.04.2016
Decision: The committee noted that the firm's additional information has been sent to MSME on 22.02.2016 for examination and comments. Case is deferred to 12.04.2016.			

49	Case No.:29/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00029/AM16/	RLA File :04/24/040/00317/AM15/	Lic.No/Date:0410160288 17.03.2015	
Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. 30 (122)/15-ME dated 01.03.2016 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

50	Case No.:35/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00035/AM16/	RLA File :53/24/040/00018/AM15/	Lic.No/Date:5310018479 17.03.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letter dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

51	Case No.:30/3/80-ALC2/2015	Party Name: NEW TECH INDUSTRIES	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00030/AM16/	RLA File :04/24/040/00326/AM15/	Lic.No/Date:0410160325 20.03.2015	
Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. 30 (126)/15-ME dated 01.03.2016 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

52	Case No.:20/3/80-ALC2/2015	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00020/AM16/	RLA File :05/23/040/00580/AM15/	Lic.No/Date:0510393719 24.03.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 11.02.2015 followed by reminder on 18.05.2015, DO letters dated 23.07.2015 and 29.12.2015 to expedite comments. Case is deferred to 12.04.2016.				

53	Case No.:8/9/80-ALC2/2015	Party Name: SOPLAR INDIA PVT.LTD,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00193/AM16/	RLA File :07/21/040/01140/AM15/	Lic.No/Date:0710107912 24.03.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply dated 26.01.2016 has been sent to MSME on 19.02.2016 for comments. Case is deferred to 12.04.2016.				

54	Case No.:46/3/80-ALC2/2015	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00046/AM16/	RLA File :07/24/040/00462/AM15/	Lic.No/Date:0710107930 25.03.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 08.05.2015 followed by reminder on 13.07.2015, 24.08.2015 and 08.10.2015 for comments. However, MSME has requested to send a copy of the application and NC decided to forward a copy of the application again to them for comments. Case is deferred to 12.04.2016.				

55	Case No.:16/3/80-ALC2/2015	Party Name: BORG WARNER EMISSIONS SYSTEMS INDIA PVT. LTD	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00016/AM16/	RLA File :05/23/040/00581/AM15/	Lic.No/Date:0510393746 26.03.2015	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI U.O. Note No. 3(132)/15-TSW (B) dated 15.02.16 (Copy to be sent to firm and RA). RA may take necessary action accordingly.				

56	Case No.:65/3/80-ALC2/2015	Party Name: PROMAC ENGINEERING INDUSTRIES LIMITED,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00065/AM16/	RLA File :07/24/040/00473/AM15/	Lic.No/Date:0710107942 26.03.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm has not furnished documentary evidence to prove conclusively value addition to the tune of 342% as informed by DHI vide UO No.3 (120)/2015-TSW (B) dated 04.01.2016 as was asked by NC vide DGFT letter dated 08.02.2016 and decided to send final reminder to furnish reply failing which the case will be rejected with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 12.04.2016.				

57	Case No.:21/3/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00021/AM16/	RLA File :04/24/040/00331/AM15/	Lic.No/Date:0410160379 01.04.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for examination and comments. Case is deferred to 12.04.2016.				

58	Case No.:12/9/80-ALC2/2015	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00197/AM16/	RLA File :34/24/040/00263/AM15/	Lic.No/Date:3410041122 06.04.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 31.07.2015 followed by reminder on 07.10.2015 to expedite comments. Case is deferred to 12.04.2016.				

59	Case No.:34/3/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date:24/80-ALC2/2015	Status: Deferred
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		01.03.2016	
HQ File :01/80/050/00034/AM16/	RLA File :53/24/040/00021/AM15/	Lic.No/Date:5310018490 10.04.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 08.05.2015 followed by reminder on 18.05.2015, 26.08.2015 and again on 07.10.2015 to expedite comments. Case is deferred to 12.04.2016.			

60	Case No.:4/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00189/AM16/	RLA File :04/24/040/00053/AM16/	Lic.No/Date:0410160639 05.06.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for examination and comments. Case is deferred to 12.04.2016.				

61	Case No.:5/9/80-ALC2/2015	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00190/AM16/	RLA File :04/24/040/00051/AM16/	Lic.No/Date:0410160643 05.06.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's reply dated 28.12.2015 has been sent to MSME on 04.01.2016 for examination and comments. Case is deferred to 12.04.2016.				

62	Case No.:1/6/80-ALC2/2015	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00106/AM16/	RLA File :09/24/040/00129/AM16/	Lic.No/Date:0910062161 10.06.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to MSME on 18.02.2016 for comments. Case is deferred to 12.04.2016.				

63	Case No.:4/18/80-ALC2/2015	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00376/AM16/	RLA File :09/24/040/00178/AM16/	Lic.No/Date:0910062317 08.07.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to DHI on 28.12.2015 for comments. Case is deferred to 12.04.2016.				

64	Case No.:3/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00375/AM16/	RLA File :09/24/040/00218/AM16/	Lic.No/Date:0910062330 13.07.2015	Defer Date:12.04.2016
Decision: The Committee noted that MSME vide UO Note No.TL-13024/32/2016-MMM&A-				

DCMSME dated 10.02.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 12.04.2016.

65	Case No.: 1/18/80-ALC2/2015	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00373/AM16/	RLA File :04/24/040/00094/AM16/	Lic.No/Date:0410160803 14.07.2015	Defer Date:12.04.2016
Decision: The Committee noted that the firm's application has been sent to C&PC on 18.02.2016 for comments. Case is deferred to 12.04.2016.				

66	Case No.: 1/9/80-ALC2/2015	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00186/AM16/	RLA File :09/24/040/00153/AM16/	Lic.No/Date:0910062346 20.07.2015	
Decision: The committee decided to ratify the norms based upon the DIPP ID No. 12/18/2016-TSW/66 dated 01.03.2016 as under:-				
- Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175. - Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export products as claimed by the firm taking clue from SION C-1175. - Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175. - Quantity of import item at Sl. No. 4 may be allowed upto 0.5% of FOB value of export as per SION C-1175. - Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.				
RA may take further necessary action accordingly.				

67	Case No.: 2/18/80-ALC2/2015	Party Name: NUCON AEROSPACE PVT LTD	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00374/AM16/	RLA File :09/24/040/00245/AM16/	Lic.No/Date:0910062425 31.07.2015	Defer Date:12.04.2016
Decision: The Committee noted that MSME vide UO Note No.TL-13024/19/2016-MMM&A-DCMSME dated 22.01.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm). Case is deferred to 12.04.2016.				

68	Case No.: 2/12/80-ALC2/2015	Party Name: SOGEFI MNR ENGINE SYSTEMS INDIA PVT LTD,	Meet No/Date:24/80- ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00249/AM16/	RLA File :07/24/040/00161/AM16/	Lic.No/Date:0710108645 25.08.2015	Defer Date:12.04.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received despite reminder sent to them on 07.10.2015 followed by reminder on 06.11.2015 and 01.02.2016 and decided to remind RA & firm again to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 12.04.2016.				

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Department of Commerce
Udyog Bhawan, New Delhi

69	Case No.:3/12/80-ALC2/2015	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00250/AM16/	RLA File :22/24/040/00033/AM16/	Lic.No/Date:2210015302 02.09.2015	Defer Date:12.04.2016
Decision: The Committee noted that RA has not confirmed that the above mentioned AA has been obtained on repeat basis and decided to send a reminder to RA to confirm the status of the case. Case is deferred to 12.04.2016.				

70	Case No.:2/24/80-ALC2/2015	Party Name: TLT ENGINEERING INDIA PVT.LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Deferred
	HQ File :01/80/050/00439/AM16/	RLA File :03/95/040/00656/AM16/	Lic.No/Date:0310801408 30.12.2015	Defer Date:12.04.2016
Decision: The Committee noted that hard copy of the application of the firm has not been received and decided to remind RA & firm to send hard copy of the application to DGFT(HQ) for fixation of norms. Case is deferred to 12.04.2016.				

71	Case No.:1/24/80-ALC2/2015	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:24/80-ALC2/2015 01.03.2016	Status: Approved
	HQ File :01/80/050/00438/AM16/	RLA File :05/23/040/00400/AM16/	Lic.No/Date:0510397280 13.01.2016	
Decision: The committee decided to ratify the norms based upon the recommendation of DHI vide ID No. 71 dated 01.03.2016 (Copy of the comments to be sent to firm and RA). RA may take further necessary action accordingly.				

S.No.681

Case No. A - 04	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/171/00443/AM15/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/95/039/00001/AM15	0310787646
Date: 01.03.2016		Request for ratification of norms	dt.05.08.2014

Decision: The committee noted that the firm's reply dated 29.02.2016 has been received and is being sent to DIPP for comments.
Case is deferred to 12.04.2016.

S.No.682

Case No. A/R-48	M/s. Pranita Engineering Solutions Pvt. Ltd.,	HQF.No.01/80/162/00101/AM15/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.07/24/040/00187/AM09	0710059077
Date: 01.03.2016		Request for fixation of norms	dt.13.08.2008

Decision: The Committee noted that valuation report received from MSME Bangalore has been sent to MSME on 03.08.2015 for examination and comments.
Case is deferred to 12.04.2016.

S.No.683

Case No. A/R-131	M/s. Boom Systems Pvt. Ltd.,	HQF.No.01/85/050/00097/AM12/DES.I	Lic. No. & date
Meeting No.24/16	Faridabad	RLA, No.05/23/040/00156/AM12	0510297632
Date: 01.03.2016		Request for fixation of norms.	dt.26.07.2011

Decision: The Committee decided to reject the case based on the recommendation of DHI vide UO No.3/48/2-12-TSW dated nil (copy to be sent to RA & firm).

RA may take further necessary action accordingly.

S.No.684

Case No. A/R-150	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00071/AM15/DE S.I	Lic. No. & date
Meeting No.24/16		RLA, No.05/24/040/00447/AM14	0510380665
Date: 01.03.2016		Request for revision of norms.	dt.03.03.2014

Decision: The Committee noted that firm's request dated 30.09.2014 has been sent to C&PC for comments on 05.02.2015 followed by reminder through DO letter dated 23.07.2015 and 29.12.2016 to JS, C&PC to expedite comments.

Case is deferred to 12.04.2016.

S.No.685

Case No. A/R-38	M/s. Technoweb Textile	HQF.No.01/80/050/00077/AM14/DE S.I	Lic. No. & date
Meeting No.24/16	Engineering Pvt. Ltd., Mumbai	RLA, No.03/95/040/01060/AM13	0310730202
Date: 01.03.2016		Request for revision of norms	dt.03.04.2013

Decision: The Committee decided to ratify the norms based upon written recommendation of C&PC vide OM No.46011/40/2014-PC-II dated 17.12.2015 (copy to be sent to RA and firm).

RA may take further action accordingly.

S.No.686

Case No. A/R-57	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00089/AM15/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/94/040/01044/AM14	0310771884
Date: 01.03.2016		Request for change of Net Weight of export item at Sl. No.1,2,3,4,5,6,9 and 10 of norms	dt.25.02.2014

Decision: The Committee noted that the firm has sought time up to February end to furnish reply to the DIPP deficiency letter sent to them on 24.11.2015.

Case is deferred to 12.04.2016.

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 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

S.No.687

Case No. A/R-111	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00015/AM13/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No. 03/95/040/00953/AM12	0310683916
Date: 01.03.2016		Request for amendment of norms	dt.29.02.2012

Decision: The Committee noted that the firm's request dated 01.09.2015 has been sent to DHI on 20.10.2015 for comments.
Case is deferred to 12.04.2016.

S.No.688

Case No. A/R-116	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00357/AM14/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No. 05/23/040/00263/AM14	0510366797
Date: 01.03.2016		Request for correct import item No.27 of norms	dt.25.09.2013

Decision: The Committee noted that the firm has not replied to the deficiency (raised by DIPP) letter sent to them on 03.02.2016 through email and decided to send final reminder to the firm to furnish reply failing which the case will be rejected without further notice with direction to the firm to pay applicable custom duty with interest for EODC.
Case is deferred to 12.04.2016.

S.No.689

Case No. A/R-119	M/s. Larsen & Toubro Limited, Mumbai	HQF.No.01/80/050/00490/AM15/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No. 03/95/040/00769/AM12	0310676564
Date: 01.03.2016		Request for revision of norms	dt.13.10.2012

Decision: The Committee noted that the firm's request dated 29.10.2015 has been sent to DHI on 03.12.2015 for comments.
Case is deferred to 12.04.2016.

S.No.690

Case No. A/R-120	M/s. Kineco Pvt. Limited, Goa	HQF.No.01/80/050/00443/AM11/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No. 17/24/040/00017/AM11	1710003514
Date: 01.03.2016		Request for fixation of norms	dt.30.09.2010

Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter sent to them on 05.01.2016 followed by final reminder on 03.02.2016 through email and decided to reject the case direction to the firm to pay applicable custom duty with interest for EODC.

RA may take further necessary action accordingly.

S.No.691

Case No. A/R-142	M/s. Sulzer India Ltd., Pune	HQF.No.01/80/050/00148/AM13/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.31/83/040/00036/AM13	3110054707
Date: 01.03.2016		Request for fixation of norms	dt.18.06.2012

Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 27.01.2016 through email and decided to send final reminder to furnish reply failing which the case will be rejected without further notice failing which the case will be rejected without further notice failing with direction to the firm to pay applicable custom duty with interest for EODC. Case is deferred to 12.04.2016.

S.No.692

Case No. A/R-144	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/95/040/00824/AM11	0310610931
Date: 01.03.2016		Request for amendment of norms	dt.13.01.2011

Decision: The Committee noted that the firm's request dated 26.09.2015 has been sent to DHI on 08.01.2016 for comments. Case is deferred to 12.04.2016.

S.No.693

Case No. A/R-145	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00417/AM12/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/95/040/00648/AM12	0310665958
Date: 01.03.2016		Request for amendment of norms	dt.18.11.2011

Decision: The Committee noted that the firm's request dated 22.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 12.04.2016.

S.No.694

Case No. A/R-146	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00171/AM13/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/95/040/00087/AM13	0310697187
Date: 01.03.2016		Request for amendment of norms	dt.01.06.2012

Decision: The Committee noted that the firm's request dated 18.09.2015 has been sent to DHI on 08.01.2016 for comments.

Case is deferred to 12.04.2016.

S.No.695

Case No. A/R-148	M/s. Larsen and Toubro Ltd., Mumbai	HQF.No.01/80/050/00170/AM12/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/95/040/00166/AM152	0310640468
Date: 01.03.2016		Request for amendment of norms	dt.05.07.2011

Decision: The Committee noted that DHI vide UO No.3 (34)/10-TSW (B) dated 23.02.2016 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply (copy to be sent to the firm).

Case is deferred to 12.04.2016.

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Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

S.No.696

Case No. A/R-154	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00092/AM16/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.05/23/040/00004/AM16	0510394195
Date: 01.03.2016		Request for revision of norms at import item No.26 to 31, 32, 34 & 35 of norms	dt.11.05.2015

Decision: The Committee decided to reject the case based on DIPP recommendation vide ID No.12/18/2016-TSW/A-R-154 dated 01.03.2016 as under:-

Status quo may be maintained and firm may be informed as under:

1. Quantities of imports items at Sl. No. 26 to 32, 34 & 35 (Welding consumables) for forgings has been allowed as 1 % of weight of forgings in line with all other cases.

RA may take further necessary action accordingly.

S.No.697

Case No. A/R-155	M/s. ISGEC Hitachi Zosen Ltd., Noida	HQF.No.01/80/050/00251/AM16/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.05/23/040/00143/AM16	0510394942
Date: 01.03.2016		Request for revision of norms	dt.17.07.2015

Decision: The Committee noted that the firm's request dated 08.02.2016 has been sent to DIPP on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.698

Case No. A/R-156	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00155/AM16/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.05/23/040/00091/AM16	0510394648
Date: 01.03.2016		Request for revision of norms at import item No. 12(import item No.17 & 18) of norms	dt.22.06.2015

Decision: The Committee decided to modify the norms based on DIPP recommendation vide ID No.12/18/2016-TSW/A-R-156 dated 01.03.2016 as under:-

1. Quantities of import items at Sl. No. 17 & 18 may be modified as 1522 Kgs. & 3045 Kgs. respectively as per calculation details for weld overlays with 10 % wastage.

RA may take further necessary action accordingly.

S.No.699

Case No. A/R-157	M/s. Radiant Industries, Pune	HQF.No.01/80/050/00394/AM12/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.31/83/040/00183/AM12	3110051726
Date: 01.03.2016		Request for revision of norms	dt.07.12.2011

Decision: The Committee noted that the firm's request for revision of norms has been sent to DHI on 01.03.2016 for comments. Case is deferred to 12.04.2016.

S.No.700

Case No. A/R-158	M/s. Powerwind Limited,	HQF.No.01/80/050/00180/AM16/DES.I	Lic. No. & date
Meeting No.24/16	Gurgaon	RLA, No.05/24/040/00614/AM15	0510394137
Date: 01.03.2016		Request for fixation of norms	dt.07.05.2015

Decision: The Committee noted that the firm's request dated 12.01.2016 has been sent to C&PC on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.701

Case No. A/R-159	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00295/AM16/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/94/040/00411/Am16	0310798600
Date: 01.03.2016		Request for (1) change of net weight of export items at Sl. No. 1 V-9031 Gas Buffer (Division 2 Previous net weight: 4900 KG; revised net weight : 48336 KG) and (2) Change in quantities of import item Sl.No.2,3,4,5 and 6 of norms	dt.01.09.2015

Decision: The Committee decided to modify the norms based on DIPP recommendation vide ID No.12/18/2016-TSW/A-R-159 dated 01.03.2016 as under:-

1. Net erected weight of export product may be modified as 48.336 MT.
2. Quantity of import item at Sl. No. 2 may be allowed as 45143 Kgs. inclusive of 8.1 % wastage after taking 1/3rd recovery from scrap.
3. Duty free weight of import item at Sl. No. 3 may be as allowed as applied for i.e. 2429.91 Kgs. inclusive of 5 % wastage.
4. Quantities of import items at Sl. No. 4 & 6 may be allowed as 821.6 Kgs. & 515.8 Kgs. respectively as 1.02 Kgs./Kg. content in export item.
5. Quantity of import item at Sl. No. 5 may be allowed as 767.9 Kgs. inclusive of 5 % wastage as claimed by the firm.

RA may take further necessary action accordingly.

S.No.702

Case No. A/R-160	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00349/AM16/DES.I	Lic. No. & date
Meeting No.24/16		RLA, No.03/95/040/00390/AM16	0310798539
Date: 01.03.2016		Request for amendment of item description of Export Product of norms	dt.27.08.2015

Decision: The Committee noted that the firm's request dated 11.01.2016 has been sent to DHI on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

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Directorate General of Foreign Trade
Department of Commerce
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Department of Commerce
Udyog Bhawan, New Delhi

S.No.703

Case No. A/R-161	M/s. Boysen	HQF.No.01/80/050/00124/AM16/DES.I	Lic. No. & date
Meeting No.24/16	India Ltd., Utter	RLA, No.05/23/040/00017/AM16	0510394277
Date: 01.03.2016	Pradesh	Request for fixation of norms	dt.18.05.2015

Decision: The committee decided to ratify the norms based upon the MSME U.O. Note No. 30 (194)/15-ME dated 21.12.15 (Copy of the comments to be sent to firm and RA).

RA may take further necessary action accordingly.

S.No.704

Case No. A/R-162	M/s. Boysen	HQF.No.01/80/050/00123/AM16/DES.I	Lic. No. & date
Meeting No.24/16	India Ltd., Utter	RLA, No.05/23/040/00016/AM16	0510394276
Date: 01.03.2016	Pradesh	Request for fixation of norms	dt.18.05.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.705

Case No. A/R-163	M/s. Boysen	HQF.No.01/80/050/00138/AM16/DES.I	Lic. No. & date
Meeting No.24/16	India Ltd., Utter	RLA, No.05/23/040/00096/AM16	0510394521
Date: 01.03.2016	Pradesh	Request for fixation of norms	dt.10.06.2015

Decision: The Committee noted that the firm's request dated 02.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.706

Case No. A/R-164	M/s. BIO-TECH	HQF.No.01/80/050/00120/AM16/DES.I	Lic. No. & date
Meeting No.24/16	Vision Care Pvt.	RLA, No.08/24/040/00023/AM16	0810135195
Date: 01.03.2016	Ltd.,	Request for revision of norms	dt.06.05.2015
	Ahmedabad		

Decision: The Committee noted that the firm's request dated 13.01.2016 has been sent to C&PC on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.707

Case No. A/R-165	M/s. Borg	HQF.No.01/80/050/00311/AM16/DES.I	Lic. No. & date
Meeting No.24/16	Warner	RLA, No.05/23/040/00167/AM16	0510395136
	Emissions		

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Department of Commerce
Udyog Bhawan, New Delhi

Date: 01.03.2016	Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.31.07.2015
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Decision: The Committee noted that the firm's request dated 16.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.708

Case No. A/R-166	M/s. Borg	HQF.No.01/80/050/00213/AM14/DES.I	Lic. No. & date
Meeting No.24/16	Warner	RLA, No.05/23/040/00160/AM14	0510361728
Date: 01.03.2016	Emissions Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.02.08.2013

Decision: The Committee noted that the firm's request dated 16.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.709

Case No. A/R-167	M/s. Borg	HQF.No.01/80/050/00111/AM15/DES.I	Lic. No. & date
Meeting No.24/16	Warner	RLA, No.05/23/040/00541/AM14	0510383080
Date: 01.03.2016	Emissions Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.28.03.2014

Decision: The Committee noted that the firm's request dated 16.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

S.No.710

Case No. A/R-168	M/s. Borg	HQF.No.01/80/050/00341/AM16/DES.I	Lic. No. & date
Meeting No.24/16	Warner	RLA, No.05/23/040/00245/AM14	0510395756
Date: 01.03.2016	Emissions Systems India Pvt. Ltd., Gurgaon	Request for amendment of norms	dt.29.09.2015

Decision: The Committee noted that the firm's request dated 16.01.2016 has been sent to MSME on 23.02.2016 for comments.

Case is deferred to 12.04.2016.

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HARADHAN DAS
 Foreign Trade Development Officer
 Directorate General of Foreign Trade
 Department of Commerce
 Udyog Bhawan, New Delhi

Subject: Ratification of norms of Advance Authorization No. 0310781682 dated 15.5.2014 and A. A. No.0310791732 dated 5.12.2014

To: Haradhan Das <haradhan.das@nic.in>

Date: 02/24/16 03:05 PM

From: "SHASHI GUPTA Section Officer, DIT" <shashi.gupta@nic.in>

sterlite (2).pdf (36kB)

sterlite 1.pdf (38kB)

Dear Sir,

Comments in respect of A.A. No. 0310781682 dated 15.5.2014 and A.A. No. 0310791732 dated 5.12.2014 issued to M/s. Sterlite Technologies Ltd. Mumbai are sent herewith.

with regards

shashi gupta
section officer

Haradhan
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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1/3/16

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, COO Complex
New Delhi-110003

Sub: Ratification of norms in terms of **Para 4.7 of HBP. (Vol.1)** in respect of Advance Authorization **No.031078168** dated 15.5.2014 issued in favour of **M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli.**

Reference DGFT I.D. No. 01/80/50/00317/AM15/DES-I/775 dated 25.08.2014 vide which comments of this Department have been sought on the above mentioned application of M/s. Sterlite Technologies Ltd. Dadra & Nagar Haveli for export of "Fibre Optical cable".

2. The FOB value of export is Rs.59,186,181.44 (US\$ 995,562.35) and CIF value of import is Rs 47,832,604.96 (US\$ 791,275.47).

3. The application has been examined in the Department of Information Technology from technical angle. The import items are required for manufacturing the export product. Department recommends ratification of norms of advance authorization as per enclosed Annexure 'A'.


(Asha Nangia)
Director

Shri Pri a Ran an FTDO O/O DGFT Ud o'r Bhavan New Delhi
DIT U.O. No. 17(23)/2014 -IPHW dated 22.2.2016


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Department of Commerce
Udyog Bhawan, New Delhi

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Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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1/3/16

ANNEXURE 'A'

S.No..	Import item	Net requiremen t per unit	Wastage allowed	Quantity Recommen ded KG/KM
1.	Single Mode Optical Fibre	240.00 KME	4.00%	85862.40
2.	Polybutylene Terphthalate (PBT)	42.62 KGS	2.00%	14954.10
3.	Colouring Ink U.V.	1.82KGS	1.00%	633.73
4.	Thixotropic Jelly Compound (Filling/Flooding)	16.37 KGS	1.50%	5716.14
5.	Water Blocking Tape 0.25mm thickness	45.00 SQM	2.00%	15480.00
6.	High Density Polyethylene(HDPE)	69.62 KGS	2.00%	24227.92
7.	Insulated Copper Wire	1.00 KME	2.00%	350.88
8.	Water Swellable Yarn	1.08 KGS	1.00%	374.54
9.	Water Blocking Rib Cord/Aramid Rib - Cord	0.50 KGS	1.00%	173.72
10.	Hot Foil Marking Tape White/Black	1.00 KME	1.00%	347.44
11.	Wooden Drums	1.00 No	0.00%	43.00

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

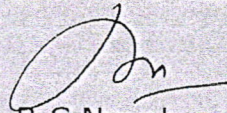
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01/03/2016

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Azad Engineering Ltd, Hyderabad for
ratification of norms of AA no 0910061508 dtd 18-01-15.

DES-I, DGFT may kindly refer to the above mentioned
licenses of M/S Azad Engineering Ltd, Hyderabad. The firm's
reply of dated 02-01-16 has been examined. The similar
information submitted by the firm vide their letter of dated 14-
06-15 has been examined earlier & letter seeking information
was issued vide this Office of letter of dated 16-11-15. Since
the firm has not submitted the required information, this Office
does not support firm's request.

The above issues with the apporoval of IA(KKT).


B.C.Nayak
Development Officer
27-01-16

DGFT, FTDO , DES-I)
Deptt. of HI, UO No 3(91)/15-TSW(B) dated


H. S. S. S.
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Udyog Bhawan, New Delhi
Department of Commerce
Specialist General of Foreign Trade
District Trade Development Officer

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the February 24, 2016

OFFICE MEMORANDUM

Sub: Application from M/s. Styl Rite Optical Industries, Mumbai for issue of advance licence (Licence No. 0310792991 dated 16.01.2015) for export of Spectacle Fitted with Lenses and corresponding import – reg

The undersigned is directed to refer to U.O. Nos. 01/80/050/00196/AM-16/DES-1/1080 dated 06.11.2015 and 01/83/050/00702/AM-15/DES-1/586 dated 03.08.2015 from D.G.F.T on the subject cited above. The firm has been requested to clarify whether the same lenses imported by the firm which are being used by them in the Export Product. The firm has informed that 'exported plastic spectacle frames fitted with ophthalmic lenses and they intend to import relevant plastic frame and relevant ophthalmic lenses (copy enclosed). The detailed specifications of lenses are as under :-

"Ophthalmic lenses with different power ranging from sph.+1.00 to +3.00 sph. are exported and the same is being imported". Earlier in old policy the norms were fixed at K77. However later ~~as~~ it was removed.



(O.P. Sharma)

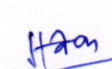
Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

✓
Shri Haradhan Dass,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Tel. No. 23061562, Extn. 265
Fax: 2306 2225/23061613


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Enclosures: as above

FTS-46216/2016
Tec

33
1/3/16

stylrite

OPTICAL INDUSTRIES

IMPORTERS, EXPORTERS & MANUFACTURERS OF SPECTACLE FRAMES, LENSES & SUNGLASSES

OFFICE : 425, KALBADEVI ROAD, P. BOX NO. 2437, MUMBAI - 400 002. (INDIA)
Off. : 2203 9539 / 4098 9400 / 4098 9417 | Fax: 91-22-2208 3696 | E-mail : stylrite@rediffmail.com | Web : www.stylriteoptical.com

on file pl.
18/02/2016
Date: 12/02/2016
Madam Atk
To
Shri. O.P. Sharma,
Joint Industrial Adviser-C W C Cell,
Dept. Of Chemicals & Petrochemicals,
Room No. 223, A Wing,
Shastri Bhavan, New Delhi-110001.

Ref. No. : 46011/104/2015-PC.II

Respected Sir,

Sub:- Details of specification of Relevant Spectacle Frames and Relevant Ophthalmic Lenses imported for being used in the export product under Advance Licence No. 0310792991. 16/11/2015

With reference to above query as per the letter of Dt: 7/1/2016; received by us on 27/1/2016 we hereby would like to inform you that we have exported plastic spectacle frames fitted with ophthalmic lenses and we intend to import relevant plastic frame and relevant ophthalmic lenses.

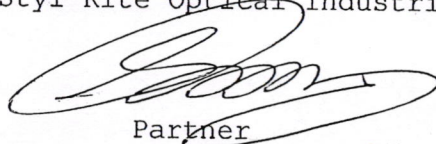
The material used for export was from our earlier stock (imported). Since no import has been made against this licence; in this case the chartered engineer's certification is not required.

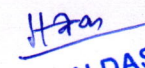
The detailed specification of lenses being exported are ophthalmic lenses with different powers sph. +1.00 to +3.00 sph. and against same relevant ophthalmic lenses +1.00 to 3.00 sph. require to import for our next requirement of our export order.

Sir, we are a very old exporting company since 1975 and we are a recognized export house regularly getting 1st award from The government of India.

Thanking you,

For Styl Rite Optical Industries


Partner


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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1/3/16

OLD

Export Item		Import Item	
	Quantity	Name	Quantity Allowed
K71 Rubber, Nylon Sandwich Belting	1 kg	1 Nylon Sheet of Relevant Thickness	1.05 kg/kg content in the export product
		2 Relevant Synthetic Rubber	1.05 kg/kg content in the export product
		3 Bonding Agent	0.040 kg
K72 Rubberised Coil Mattresses containing Polyurethane Foam	1 No.	1 Polyol	0.769 kg/kg content of Polyurethane Foam
		2 Isocyanate (TDI)	0.477 kg/kg content of Polyurethane Foam
		3 Tin catalyst	0.0019 kg/kg content of Polyurethane Foam
		4 Methylene Chloride	0.092 kg/kg content of Polyurethane Foam
		5 Silicon Stabiliser	0.115 kg
Note: The export product should specify weight of Polyurethane Foam.			
K73 Sackets made of Glassin Paper, Aluminium Foil and LDPE	1 kg	1 Glassin Paper (of Relevant GSM)	1.11 kg/kg content in export product
		2 Aluminium Foil	1.11 kg/kg content in export product
		3 L.D.P.E	1.11 kg/kg content in export product
K74 Sanitary ware	1000 kgs.	1 Zirconium Silicate/opacifier	43 kgs
		2 Ceramic Colours	10 kgs
		OR	
		White prepared pigments	10 kgs
Note: Item 2 i.e. Ceramic Colours shall be allowed only in case where Coloured (Non-White) Sanitary ware is to be exported and import of white prepared pigments shall be allowed only in the case of export of sanitary ware			
K75 Sisal Ropes/Tarn/Cordage/Twine	1 kg	1 Sisal Fibre	1.10 kgs
K76 Sleeping Bags	1 No.	1 Ladderlock Plastic Buckles	Net to Net
		2 Quick Release Buckles	Net to Net
		3 Down Under Labels	Net to Net
		4 Jolly Swag Labels	Net to Net
		5 4 Piece Press Stud	Net to Net
		6 Spiral Zip	1.005 sq. mtr/sq. mtr in export
		7 Zip Sliders	Net to Net
		8 Canvas Care Labels	Net to Net
K77 Spectacle fitted with Glass Lenses	1 No.	1 Relevant Spectacle Frame	1 No.
		2 Relevant Ophthalmic Lense	1 Pair
		OR	
		Relevant Rough Glass Blanks	1.10 Pair

OLD Policy

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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1/3/16

S. No.	Export Item		Import Item	
	Name	Quantity	Name	Quantity Allowed
	Note : The export product should specify weight of Polyurethane Foam.		5 Silicon Stabiliser	content of Polyurethane Foam 0.115 kg
K73	Sachets made of Glassin Paper, Aluminium Foil and LDPE	1 kg	1 Glassin Paper (of Relevant GSM)	1.11 kg/kg content in export product
			2 Aluminium Foil	1.11 kg/kg content in export product
			3 L.D.P.E	1.11 kg/kg content in export product
K74	Sanitary Ware	1000 kgs	1 Zirconium Silcate/Opacifier	43 kgs
			2 Ceramic Colours	10 kgs
			OR	
			White Prepared Pigments	10 kgs
			3 Deleted	
			4 Deleted	
	Note : Item 2 i.e. Ceramic Colours shall be allowed only in case where Coloured (Non-white) Sanitary ware is to be exported and import of white prepared pigment shall be allowed in the case of export of Sanitary ware (White).			
K75	Sisal Ropes/Yarn/Cordage/Twine	1 kg	1 Sisal Fibre	1.10 kgs.
K76	Sleeping Bags	1 No.	1 Ladderlock Plastic Buckles	Net to Net
			2 Quick Release Buckles	Net to Net
			3 Down Under Labels	Net to Net
			4 Jolly Swag Labels	Net to Net
			5 4 Piece Press Stud	Net to Net
			6 Spiral Zip	1.005 sq. mtr/sq. mtr. in export
			7 Zip Sliders	Net to Net
			8 Canvas Care Labels	Net to Net
K77	Deleted			
K78	Spiral Paper Tube made of Kraft Paper	1 kg	1 Kraft Paper	1.05 kg/kg content in export product
K79	Sterling photographic paper (Black & White) double weight lustre	1000 sq. mtrs.	1 Baryta Coated photographic quality base paper (240 GSM weight of uncoated base paper only)	1050 sq. mtrs
			2 Silver Nitrate	2.8163 kgs
K80	Sterling Photographic paper (Black & White) Single weight	1000 sq. mtrs.	1 Baryta Coated photographic quality base paper (135 GSM weight of uncoated base paper only)	1050 sq. mtrs
			2 Silver Nitrate	2.5328 kgs.
K81	Synthetic Wire Cloth made of Polyester Yarn	1 kg	1 Polyester Monofilament Yarn	1.05 kg
K82	Telephone Index Note Book	1 kg	1 PVC Sheet/Film	1.05 kg/kg content in the export product
			2 PVC Leather Cloth	1.05 kg/kg

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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11/3/16

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

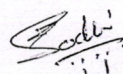
30(122)/15-ME

Subject: Advance License No 0410160288 dated 17.03.15 in respect of M/s New Tech Industries

The norms may be fixed as follows:-

- Per unit weight of Sno 1 to 9 of items of import may be mentioned as 0.26 kgs, 1.78 kgs, 0.16 kgs, 0.30 kgs, 0.48 kgs, 0.78 kgs, 0.57 kgs, 0.70 kgs, and 1.35 kgs respectively.
- Relevant size of import of Sno 1 of items of import may be allowed for 1840 kgs inclusive of 18% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 2 of items of import may be allowed for 5167 kgs inclusive of 16% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 3 of items of import may be allowed for 4834 kgs inclusive of 21% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 4 of items of import may be allowed for 4400 kgs inclusive of 22% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 5 of items of import may be allowed for 443 kgs inclusive of 15% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 6 of items of import may be allowed for 7147 kgs inclusive of 14.5% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 7 of items of import may be allowed for 1313 kgs inclusive of 15% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 8 of items of import may be allowed for 1170 kgs inclusive of 11.4 % wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 9 of items of import may be allowed for 2309 kgs inclusive of 7% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhyog Bhawan New Delhi
O/o The DC(MSME) uo note no 30(122)/15-ME dated 01.03.16

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HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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1/3/16

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

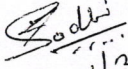
30(126)/15-ME

Subject: AA No 0410160325 dated 20.03.15 in respect of M/s New Tech Industries

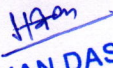
The norms may be fixed as follows:-

- Per unit weight of Sno 1 to 6 of items of import may be mentioned as 1.53 kgs, 3.3 kgs, 3.1 kgs, 2.54 kgs, 1.73 kgs and 1.22 kgs respectively.
- Relevant size of import of Sno 1 of items of import may be allowed for 11021 kgs inclusive of 20% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 2 of items of import may be allowed for 3620 kgs inclusive of 9.7% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 3 of items of import may be allowed for 3447 kgs inclusive of 11% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 4 of items of import may be allowed for 2035 kgs inclusive of 7% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 5 of items of import may be allowed for 6817 kgs inclusive of 23% wastage after affecting 1/3rd recovery for scrap.
- Relevant size of import of Sno 6 of items of import may be allowed for 7667 kgs inclusive of 25.7% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udhdyog Bhawan New Delhi
O/o The DC(MSME) uo note no 30(126)/15-ME dated 01.03.16

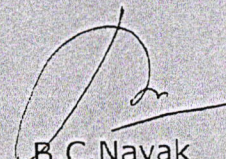

HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Borg Warner for ratification of norms
of AA no 0510393746 dt 26-03-15.

DES-I, DGFT may kindly refer to the above mentioned AA of M/S
Borg Warner. This Office recommends on repeat basis with AA no
0510390633 dt. 21-08-14

The above issues with the approval of IA (KKT)


B.C. Nayak
Development Officer
15-02-16

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(132)/15-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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01/03/16

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA No 0910062330 dated 13.07.15 in respect of M/s Nucon Aerospace Pvt Ltd.

The following information is required before norms can be fixed:-

- Per unit weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of items of import.
- Blank size and weight of each item of import corresponding to the export item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi
UO note no TL-13024/32/2016-MMM&A-DCMSME dated 10.02.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Govt. of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

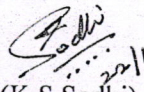
67
01/03/16

Subject: AA No 0910062425 dated 31.07.15 in respect of M/s Nucon Aerospace Pvt Ltd.

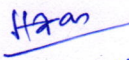
The following information is required before norms can be fixed:-

- Per unit weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc given at S.No. 6 of items of import.
- Blank size and weight of each item of import corresponding to the export item.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing

This issues with the approval of Director (ME) for taking view by NC.


(K.S. Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi | 38
UO note no TL-13024/19/2016-MMM&A-DCMSME dated 22.01.16


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

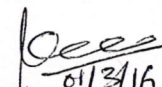
Department of Heavy Industry

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1/3/16

NC-I Meeting dated 1/3/2016

ID No	AA No	Name	SIONC- 1647/1742/ GN-4/Repeat
71 dated 1/3/2016	510397280	Dee Development	Word relevant may be prefixed in description of import items Item 1 to 4- 1.02Kg /kg content in EP Item 5 to 7- net to net/GN4 with accountability clause. Item 8 to 10 as per Sino 13 of C-1647

NC may take a view


-01/3/16
(K.K. Tiwari)

Industrial Adviser

DyDGFT-DES-I

Han
HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

Department of Heavy Industry
Udyog Bhavan

Sl. No. 683
1/3/16

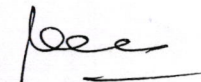
Sub: AA No510297632dated 26/7/2011 M/s Booms Systems

Imports:

Item1: The applicant has clarified that it a measuring tool for maintenance vide their letter enclosed with DES-I UO dated 22/12/2014 (177/Cr). Tools are not included in para 4.03 of import policy. Item2: is software for item1.

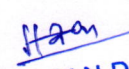
Item3 to 12: The applicant's letter enclosed vide DES-I UO dated 13/7/2015 Invoice cum delivery challan E016dated 4.11.2012 which reveals that there have been amendments dated 21/9/2011 and 11/10/2011 in AA. The annexure I to this invoice also mentions that all the items in import list were delivered to site. These are contrary to statement in applicant's letter enclosed vide DES-I letter dated 11/1/2016. Moreover, DES-I was requested to clarify if assembly at project site is to be included in the definition of manufacture given in para 9.31 of policy vide this office letter dated 20/10/2015, which is still awaited.

Therefore earlier comments still hold good.


(K.K. Tiwari)

Industrial Adviser

Dy DGFT, DES-I
TSW /3/48/2012 dated 2016


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

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02/02/16
S.No. 685
1/3/16

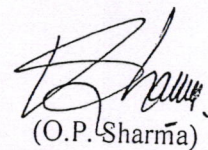
Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 17th December, 2015

OFFICE MEMORANDUM

Sub: Ratification of norms against Advance Authorization Applications from M/s Techboweb Textile Engineering Pvt. Ltd., Mumbai AA No. 0310730202 dated 03.4.2013 and 0310771124 dated 20.2.2014 – representation thereof

The undersigned is directed to refer to DGFT I.D. No. 01/80/050/00077/AM-14/DES-I/1015 dated 30.10.2015 pertaining to the subject mentioned above and to communicate that earlier the firm has been recommended import content for the above mentioned two advance authorization applications on net to net basis. DGFT decided to recommend these applications on net to net basis. The firm represented vide letter dated 23.3.2015 giving justification and claimed 10% wastages at various stages of manufacture. The firm's application has been examined considering Chartered Engineer and Chartered Accountant certified data and recommend 10% wastage which is reasonable instead of net to net basis.

This issues with the approval of Joint Secretary (Petrochemicals).


(O.P. Sharma)

Joint Industrial Adviser
Tel: 011-23071442
Telefax: 011-23071187
Email: omsharma@nic.in

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Shri Haradhan Das,
Foreign Trade Development Officer,
Directorate General of Foreign Trade,
Department of Commerce,
Ministry of Commerce and Industry,
Udyog Bhawan, New Delhi
Fax: 2306 2225/23061613


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

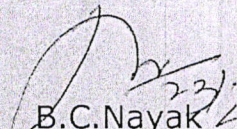
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

8000.895
dt 1-03-2016

Subject: Application of M/S L&T Ltd for ratification of norms of AA no. 0310640468 dt. 05-07-2011

DES-I, DGFT may kindly refer to the above mentioned AA of M/S L&T Ltd. The firm's representation of dated 22-09-15 has been examined. It is observed that the indigenous weight remains unchanged at 4.76 MT. Then the firm to submit the name of specific part/component the firm ought to manufacture out of item no 19 & how it will be manufactured now.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
23-03-16

DGFT, FTDO, NC-I
Deptt. of HI, UO No 3(34)/10-TSW(B) dated


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Commerce
Department of Commerce
Udyog Bhawan, New Delhi

S.No. 703
1/3/15

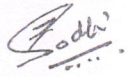
Government of India
Ministry of Micro Small & Medium Enterprises
Office of the Development Commissioner
Mechanical Division

Subject: AA no 0510394277 dated 18.05.15 for M/s Boysen India Ltd.

Taking cue from previous AA no 0510393088 dtd 04.02.15, the norms may be fixed as follows:-

- Import may be allowed for 35384 kg inclusive of 5% wastage after affecting 1/3rd recovery for scrap.

This issues with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) ID note no 30(194)/15-ME dated 21.12.15


HARADHAN DAS
Foreign Trade Development Officer
Directorate General of Foreign Trade
Department of Commerce
Udyog Bhawan, New Delhi

